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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

New Delhi, the 1st September, 1972.

NOTIFICATION
INCOME TAX

No. 168 (F.No. 404/67/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961) the Central Government hereby authorises Shri K.S. Murthy who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from 1-9-1972.

Sd/-
(A.K. Nasta)

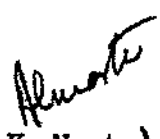
Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 168(F.No. 404/67/72-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Chief Secretary to the Govt. Andhra Pradesh, Hyderabad.
6. The Accountant General, Andhra Pradesh, Hyderabad.
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8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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(A.K. Nasta)

Under Secretary to the Government of India.

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